

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 23/252/ND/2018

In the matter of :

Rich Heights Constructions (P) Ltd

....PETITIONER

SECTION

Under Section 252 (1)

Order delivered on 12.6.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Amrendra Kumar Singh, PCS

For the Respondent/Corporate Debtor :

For the Intervener : Ms. Easha Kadian for Ms. Lakshmi Gurung, St. Counsel,
Income tax Department

Mr. Manish Raj, Co. Prosecutor, for ROC

ORDER

Learned authorized representative for the appellant is present. Ld. Company Prosecutor as well as Ld. Standing Counsel for Income tax Department are also present. Ld. Company Prosecutor seeks last indulgence to file the report/observations. Taking into consideration the said representation, 10 days time is granted to ROC and to file its reply without fail. Non-filing of reply within the said period will close the right to file reply by ROC. Income tax Department has already filed its observations as represented by Ld. Standing Counsel for IT Department and the same are available on record of this Tribunal.

Post the matter on 24.7.2018.

— Sd —

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.6.2018